

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.

OA. No. 207/96.

Date of order: 15.2.1996.

Between:-

P.Suryanarayana ... Applicant.

And

1. The Sub-Divisional Officer, Telecommunication, Tadaptri, Anantapur District.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Deorsanchar Bhavan, Hyderabad.

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Respondents.

Counsel for the Applicant: Mr.K.Venkateswara Rao

Counsel for the Respondents: Mr. N.V. Raghava Reddy

CORAM:

HON'BLE MR.JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER ADMINISTRATIVE.

JUDGEMENT

Dt: 15.2.96

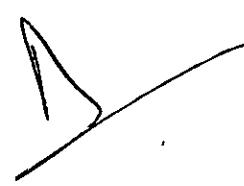
(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Shri K.Venkateswara Rao, learned counsel for the applicant and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The applicant in this OA was engaged as Casual Mazdoor with effect from 1.2.83 under R-1. He was continued as such upto 31.8.84 with breaks. During that period, he had completed 340 days of casual service.

3. This OA is filed praying for declaration that the applicant is entitled for reengagement as Casual Mazdoor under the control of the Telecom District Manager, Anantapur in terms of the various instructions issued by the Director General, Telecom and also as per the Lr.No.TA/LC/1-2/III, dt.21.10.91 and Lr.No.TA/RE/20-2/Rlgs/Corr., dt.22.2.93 issued by the Chief General Manager, Telecommunications, Hyderabad by holding the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the constitution of India.

4. As the applicant has already worked in the Department, he has to be preferred compared to freshers from open market, if there is work in future. But his long absence cannot be condoned.

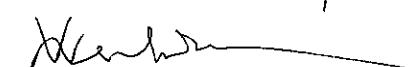


5. In the result, the following direction is given:

The applicant should be engaged in the same unit from which he was disengaged last if there is work in future in preference to freshers from the open market. If in pursuance of these directions, the applicant is going to be reengaged, no one who is already in casual service will be retrenched.

7. The OA is ordered accordingly at the admission stage. No costs.


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

Dated: 15th February, 1996
Open court dictation.


Dy. Registrar (Juld)

vsn Copy to:-

1. The Sub-Divisional Officer, Telecommunications, Tadaptri, Anantapur District.
2. The Telecom District Manager, Anantapur.
3. The Chief General Manager, Telecommunications, Deorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswara Rao, Advocate.
5. One copy to Mr. N. V. Raghava Reddy, GSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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Off. 207/86

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: N-2 - 1996

~~ORDER/JUDGMENT~~

M.A/R.A./C.A.No.

IN
O.A.No. 207/96

T.A.No.

(W.P.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions ~~at the~~ ^{at the} ~~Dismissed.~~ ^{Dismissed at the} ~~Dismissed as withdrawn.~~ ^{Dismissed as withdrawn}

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy

केन्द्रीय प्रशासनिक विधिकार्य
Central Administrative Tribunal
DESPATCH
27 FEB 1996
हृदयवादः दायपीठ
HYDERABAD BENCH